

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **07.07.2021** at **10.30 A.M.**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SMT. R. SUCHARITHA, MEMBER – JUDICIAL  
SHRI ANIL KUMAR B. MEMBER - TECHNICAL**  
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IA/MA/IBA/TCP/TCA/CP/CA No : IA/257/CHE/2021 IN MA/554/2019 IN CP/193/IB/2018  
NAME OF PETITIONER : P Dot G Constructions Pvt Ltd  
NAME OF RESPONDENT : Abirami Enterprises  
SECTION : Sec 60(5) Of IBC 2016 R/w Sec 31 Of IBC  
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**ORDER**

The Petitioner is represented by Ld. Counsel Mr. Ravi Rajagopalan through video conferencing mode.

Ld. Counsel for the Petitioner states that notice issued to the Respondent has been returned un-served/undelivered with an endorsement "*addressee has left without instructions*".

Further in the agreement, the proprietor's personal address seems to be reflected at Page No.17 of the Application. The Petitioner is permitted to take private notice at the address of Mr. C, Vinodh as shown at Page No.17 and to this effect file affidavit of service before the next date of hearing.

List the matter on **11.08.2021**.

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**(ANIL KUMAR B)  
MEMBER (TECHNICAL)**

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**(R. SUCHARITHA)  
MEMBER (JUDICIAL)**